

**THE CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR
ORDER SHEET**

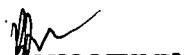
APPLICATION NO.: _____

Applicant(s)

Respondent (s)

Advocate for Applicant (s)

Advocate for Respondent (s)

NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
	<p><u>05.11.2009</u></p> <p><u>OA No. 478/2009 with MA 322/2009</u></p> <p>Mr. P.N. Jatti, Counsel for applicant.</p> <p>Heard learned counsel for the applicant.</p> <p>For the reasons dictated separately, the OA is disposed of.</p> <p style="text-align: right;"> (B.L. KHATRI) MEMBER(A)</p> <p>AHQ</p>

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH

Jaipur, this the 05th day of November, 2009

ORIGINAL APPLICATION NO. 478/2009
With
Misc. Application No. 322/2009

CORAM:

HON'BLE MR. B.L. KHATRI, ADMINISTRATIVE MEMBER

Mr. Trivendra Pal Singh son of Late Shri Rajpal Singh by caste Rajput, aged about 28 years, resident of Plot NO. 32 A, Rampuri Colony, Niwaru Road, Jhotwara, Jaipur.

.....APPLICANT

(By Advocate: Mr. P.N. Jatti)

VERSUS

1. Union of India through the Secretary to the Government of India, Department of Post, Dak Bhawan, Sansad Marg, New Delhi.
2. Chief Post Master General, Rajasthan Circle, Jaipur.
3. Senior Superintendent Post Offices, Jaipur City Dn, Jaipur.

.....RESPONDENTS

(By Advocate :-----).

ORDER (ORAL)

The applicant has filed this OA u/s 19 of the Administrative Tribunal's Act, 1985 for the reasons that his representation dated 26.03.2009 filed before the Chief Post Master General, Rajasthan Circle, Jaipur, respondent no. 2, has not been decided so far. Through this OA, the applicant had prayed for the following reliefs:-

- "(i) That by a suitable writ/order or the direction the impugned order dated 22.9.05 be quashed and set aside.
- (ii) That by a suitable writ/order or the direction the respondents be directed to provide the appointment on the base of the compassionate grounds as the family's condition of the deceased is very indigent as there is no bread earner in the family.
- (iii) Any other relief which the Hon'ble Bench deems fit.

2. Brief facts of the case are the case of the applicant for appointment on compassionate grounds was considered by the Committee and the Committee after assessment of the financial condition of the family did not find the family in indigent condition and hence the case of the applicant for grant of appointment on compassionate grounds was rejected.
3. Learned counsel for the applicant submits that Circle Relaxation Committee has not properly appreciated the facts of the case of the applicant while arriving at the conclusion that the family was not in indigent condition.
4. I have heard the learned counsel for the applicant and perused the records of the case. I am of the opinion that ends of justice would be met if respondent no. 2 is directed to decide the representation of the applicant dated 26.03.2009 (Annexure A/1). Accordingly, Respondent no. 2 is directed to decide the representation of the applicant dated 26.03.2009 (Annexure A/1) by passing a reasoned and speaking order within a period of two months from the date of receipt of a copy of this order. While deciding the representation of the applicant, the fact regarding penurious condition and liabilities of the applicant shall be taken into consideration.
5. With these observations, the OA is disposed of at admission stage with no order as to costs.

AN

6. In view of the order passed in OA, no order is required to be passed in MA No. 322/2009, which is also disposed of accordingly.

B.L. KHATRI
(B.L. KHATRI)
MEMBER (A)

AHQ